

Central Administrative Tribunal  
Principal Bench

O.A.No.2296/97  
M.A.No.2269/97  
M.A.No.2270/97

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 20th day of April, 1998

1. Amrit Singh Bhandari  
s/o Shri Sunder Singh Bhandari  
House No.1046, Chand Mohalla  
Near Jheel, Shahadara  
Delhi.

2. Jagdish Prasad  
s/o Shri Ram Singh  
Bhajanpura  
Delhi - 92. .... Applicants

(By Mrs. Rani Chhabra, Advocate)

Vs.

1. Union of India through  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs  
Delhi.

2. Commissioner (Headquarters)  
Central Excise and Customs  
Commissionerate  
Meerut.

3. Assistant Commissioner (Headquarters)  
Central Excise and Customs  
Commissionerate  
Meerut.

4. Administrative Officer (Head Quarters)  
Central Excise and Customs  
Commissionerate  
Meerut. .... Respondents

(By Shri V.S.R.Krishna, Advocate)

O R D E R (Oral)

The applicants, two in number, are aggrieved by the termination of their services and non-conferment of temporary status even though they have put in the requisite period of service with the respondents.

2. Today when the matter came up for hearing, the learned counsel for the applicant submits that in so far as Applicant No.1 is concerned, he has already been

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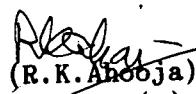
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re-engaged and he has also been granted temporary status. Therefore, she submits that no direction is required for Applicant No.1 as the relief sought for has already been granted by the respondents. In so far as Applicant No.2 is concerned, she submits that Applicant No.2 had been engaged as casual labour from 1.2.1994 to 14.4.1996. He has also completed the requisite number of days for grant of temporary status. The respondents in their reply have denied this claim and have stated that Applicant No.2 has not completed the required number of days, for grant of temporary status, as required by the Scheme. The learned counsel for the respondents points out that the applicants have come before this Tribunal without exhausting the departmental remedy by making any representation.

(8)

3. I have considered the matter. The OA is disposed of with a direction that in case work is available with the respondents, they will consider for the re-engagement of Applicant No.2 in preference to outsiders and those with lesser length of service. In case Applicant No.2 makes a representation to the respondents for grant of temporary status, the same will be considered and disposed of with a reasoned and speaking order within three months from the date of receipt of a copy of this order.

The OA is disposed of as above. No costs.

  
(R.K. Alooja)  
Member(A)

/rao/